

Dr. 28-1-04
Copies of order
Copies of order sent to
all respondents and copies
of order prepared
for counsels for both
sides.

6/2/04

DR 28/04

It appears that the applicants have deposited Rs.550/- in shape of IPO. In view of this, Registry to confine the present O.A. No.15/04 in respect of applicant No.1 and assign separate numbers in respect of applicant Nos. 2 to 10 for statistical purposes.

Subrat
MEMBER (JUDICIAL)

Order dated 28.1.2004

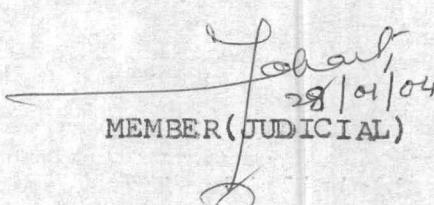
Heard the learned counsel for the parties. Claiming to have been working as casual labourers/daily rated mazdoors under SDO, Phones, Balasore and STO(Tech), Balasore (Res. 5 and 6) it is the case of the applicants that steps are being taken by the Department to regularise the services of casually engaged and/or daily rated mazdoors for which names have been called for by the Chief General Manager, Telecommunications Orissa, Bhubaneswar. But the Res. 4 to 6 for the reasons best known to them, are not considering the case of the applicants order to recommend their names to the office of C.G.M.G., Orissa, Bhubaneswar for the purpose of regularisation of their engagement. It is the further case of the applicant that they have made individual representations ~~xx~~ in this regard, but without any palatable result, and that is why, they have approached this Tribunal under Section 19 of the A.T. Act, 1985, for redressal of their grievances.

Having heard the counsel for the parties, this Original Application is

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disposed of at the stage of admission with direction to Respondents to consider the cases of the applicants individually for their regularisation, in line with the circular stated to have been issued by the C.G.M.T., Orissa, Bhubaneswar. Liberty is hereby given to the applicants to put up their cases, individually, within 10 days hence, to which the Respondents should give due consideration (if necessary, by ^{granting} the applicants personal hearing). In any case, this exercise shall be completed by the end of April, 2004, by which time each of the applicants should be intimated about the fate of their representation. No costs.

Send copies of this order along with copies of the O.A. to Respondents and free copies of the order be handed over to the counsel of both the sides.


28/04/04
MEMBER (JUDICIAL)